Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 410 /2006 This, the 7th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)

Francisca Soren, ,aged about years wife of Late Shri Jeevan Chand Soren, resident of Village-Kauri Khutanan, P.O. Bhagaiya, P.S.-Mirza Chauki District-Sahib Ganj, Jharkahnd.

Applicant.

By Advocate: Sri Praveen Kumar

Versus

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.

2. The Dy. Chief Material Manager, Northern Railway, Alambagh, Lucknow.

3. Smt. Shanti Soren, aged about adult, daughter of –not known, resident of –C/o-Sri P.C. Walia, 481/55, Mohan Meeking Road, Daliganj, Lucknow.

Respondents.

By Advocate: Sri N.K. Agrawal

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

O.A. stands disposed of on consent with a direction to the respondents that retrial benefits of deceased shall be disbursed to the applicant as well as respondent No. 3, Smt. Shanti Soren in equal share within a period of three month from the date of receipt of this order. No costs.

(Shankar Raju) Member (J)

HLS/